

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 07th August, 2019

No__ 139/A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1st Class upon the Officers named in Column No. 2. of the table given below for the territorial jurisdiction mentioned in Column No. 3. to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No.1806/J & 1604/J dated 13.4.1992 and 21.4.1999 respectively.

The Court have further pleased to confer upon them the additional powers to take cognizance of such cases which they have been authorised to try.

The Officers are also appointed to act as Presiding Officers of the Special Courts established with their Headquarters as mentioned against their names in Column No. 4. of the table, having jurisdiction as mentioned in Column No. 3. for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl. No.	Name of the Officers with designation and present place of posting (With Judgeship)	Territorial Jurisdiction	Headquarters of the Court
1.	2.	3.	4.
1.	Sri Chandra Bhanu Kumar, S.D.J.M.-cum-Civil Judge (Junior Division)-cum-Judge In-charge, Bokaro (Bermo at Tenughat) [Under orders of transfer and posting on promotion at Jamshedpur as Civil Judge (Sr. Division)]	East Singhbhum, West Singhbhum and Saraikela	Jamshedpur
2.	Sri Rajiv Tripathi, J.M.-cum-P.M. (J.J. Board), Ranchi [Under orders of posting on promotion at Ranchi as Civil Judge (Sr. Division)]	Ranchi, Lohardaga, Gumla, Simdega, Palamau, Latehar and Garhwa	Ranchi
3.	Ms. Rajshree Aparna Kujur, Civil Judge (Junior Division), Dhanbad [Under orders of posting on promotion at Dhanbad as Civil Judge (Sr. Division)]	Dhanbad, Bokaro, Giridih, Hazaribagh, Koderma, Chatra, Dumka, Deoghar, Godda, Pakur, Jamtara and Sahebganj.	Dhanbad

The earlier Notification No. 135/A dated 07th August, 2019 issued in this regard is hereby withdrawn.

By order of the Court
Sd/- (Ambuj Nath)

Registrar General

Memo. No. ...2843/Apptt.

Dated Ranchi, the

07th August, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette

Sd/- (Ambuj Nath)

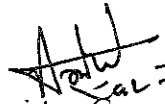
Registrar General

Memo. No. ...2844.../Apptt.

Dated Ranchi,

the 07th August, 2019

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Ranchi/ the Registrar (Administration)/ the Registrar (Establishment) / the Registrar (Vigilance), / the Judicial Commissioner, Ranchi & the concerned Principal District & Sessions Judges for information (and communication to the Officer concerned).


Registrar General